

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISIONAL BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/06/2017 AT 02.30 PM**

**PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL**

**APPLICATION NUMBER** : :

**PETITION NUMBER** : TCP/51/(IB)/2017

**NAME OF THE PETITIONER(S)** : FIRESTORM FINANCE & INVESTMENTS PVT LTD

**NAME OF THE RESPONDENT(S)** : VASAN HEALTH CARE PVT LTD

**UNDER SECTION** : 433 (e) (f)

<b>S.No.</b>	<b>NAME (IN CAPITAL)</b>	<b>DESIGNATION</b>	<b>SIGNATURE</b>
		<b>REPRESENTATION BY WHOM</b>	

1. Rohan Rajasekhar.

S.



Chirag Gupta.

For

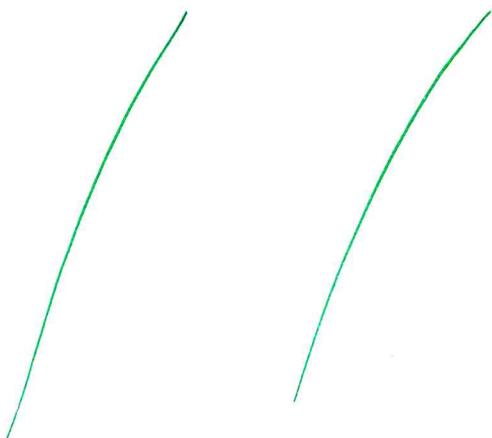
3. R. R Rajagopal (counsel for Respondent)

2. M. VAIDYANATHAN

M. Vaidyanathan

for. m. vaidyanathan  
98401 88898

Counsel for Appellant



## ORDER

Counsel for the Corporate Debtor has produced the stay copy of the Order dated 6.6.2017 that came to be passed by the Hon'ble High Court of Madras in Company Application No.462 and 463/2017 in Company Petition No. 267/2015 wherein, the order of this Bench dated 21.4.2017 has been stayed till 15.6.2017. Since the matter is *sub-judice* before Hon'ble High Court of Madras, this matter along with all connected matters is adjourned to 4.7.2017. Put up on **04.06.2017 at 02.30 P.M.**

**(S. VIJAYARAGHAVAN)**  
**Member (Technical)**

PAM

**(Ch. Md. Sharief Tariq)**  
**Member (Judicial)**

*Shariq*